NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No. 73/KB/2017

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th May, 2017, 10.30 A.M

Name of the Company	Surendra Kumar Josh -Versus- Rei Agro Limited	was or grid out	
Under Section	9		IBC
No. Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. CS MAMA	BIN + NI	IP & IRP	Manta Birà
1. SOUNAK 2. DRIPTO N	MITRA, Adv.	dv. J Componete	Majunda 18/5/17
1. URMILA CHAR 2. AVIJIT DE	CRABORTY, Adv.	Lectrologies P.S. L Csupporty med	(idn) Sha (idn) 18.5.12

Ld. Counsels for the Petitioner, IRP, Corporate Debtor, ACG
Pam Pharma Technologies Pvt. Ltd. are present.

ORDER

Petitioned

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1. Amula Pandry

Learned IRP informed that in this case Insolvency and Bankruptcy Board of India has confirmed the appointment of Shri Anil Goel as Resolution Professional (RP). In view of the approval of name of Shri Anil Goel as RP by Insolvency & Bankruptcy Board of India we hereby appoint him as RP. He is directed to proceed according to law.

List the matter on 04/07/2017.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)